

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI  
SPECIAL BENCH (COURT-I)

(IB)-522(PB)/2017

In the matter of :

Om Sai Ram Electric Company

..PETITIONER

Vs.

Amrapali Princely (P) Ltd.

.. RESPONDENT

SECTION :

Under Section 9 of IBC Code, 2016

Order delivered on 23.11.2017

Coram :

R. VARADHARAJAN,  
Hon'ble Member (Judicial)

DEEPA KRISHAN  
Hon'ble Member (Technical)

For the Petitioner : Mr. Anurag Sharma, Advocate. For Op.Cr.  
For the Respondent : -

ORDER

Learned Counsel for the petitioner is present. The petitioner is directed to file the proof of service of notice under Section 8 ~~notice~~ upon the Corporate Debtor. In addition, in relation to the dispatch of an advance copy of the application along with documents and in relation of which proof of dispatch has been enclosed at page No.99, the petitioner is required to correlate the same which has been served on the Corporate Debtor with proof of service. Issued

In relation to both of the above, an affidavit will be filed by the petitioner. Further, in relation to Section 9 (3) (c), the Banker's Certificate as mandated therein, shall be filed regarding the unpaid debt as well as to meet other compliances within a period of one week is granted.

Post the matter on 13.12.2017.

*Sdl*  
DEEPA KRISHAN  
HON'BLE MEMBER (TECHNICAL)

*Sdl*  
(R. VARADHARAJAN)  
MEMBER (JUDICIAL)